

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 184 of 2020**

**IN THE MATTER OF:**

Phil Minerals Benefication & Energy Pvt. Ltd. ...Appellant

Versus

Amresh Shukla ...Respondent

**Present**

**For Appellant: Mr. Pankaj Jain and Ms. Sneha Pandey, Advocates.**

**For Respondent:**

**ORDER**

**29.01.2020** The Appellant having carved out a case for indulgence of 2 days' delay in preferring the Appeal, the same is condoned. Interlocutory Application No.447 of 2020 is disposed of.

The Appellant is directed to file certified copy of the impugned order within one week.

Learned Counsel for the Appellant submits that another Appeal preferred against the same impugned order is likely to come-up for consideration on 5<sup>th</sup> February, 2020. Let the instant Appeal be also listed along with the Company Appeal (AT) (Insolvency) No.1490 of 2019.

Post this Appeal 'for orders' on **5<sup>th</sup> February, 2020** along with Company Appeal (AT) (Insolvency) No.1490 of 2019

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Vijai Pratap Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

Ash/NN